

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1716/97.

DATE OF ORDER : 11-12-1997.

Between :-

1. K.T.Venkata Ratnaiah	7. V.L.Sanghi
2. K.KrishnaMurthy	8. G.M.Raghunadha Reddy
3. K.Ganniyya Raj	9. K.Guru Raja Char
4. D.Ganga Satyam	10. S.Vaidhyanatha Rao
5. N.Venkata Rao	11. K.Kasturi
6. M.G.K.Menon	12. Charanjit Singh Rainoo

... Applicants

And

1. The Chairman, Telecom Commission, Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunications, AP Circle, Hyderabad.
3. The Chief General Manager, Telecommunication, Southern Telecom Region, Chennai.
4. The Chief General Manager, Telecommunication, Telecom Circle, Ulsoor, Bangalore-560 008.
5. The Chief General Manager, Telecommunication, Telecom (Maintenance) ... Respondents Northern Telecom Region, Kidbhai Bhavan, New Delhi.

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Counsel for the Applicants : Shri K.Lakshmi Narasimha

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).



(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri Laxman Rao for Sri K.Lakshmi Narasimha, counsel for the applicants and Sri N.R.Devaraj, standing counsel for the respondents.

2. There are 12 applicants in this O.A. They were initially appointed as Jr.Engineers. The next promotion is to the cadre of Asst.Engineer. For promotion to the post of Asst.Engineer, they should qualify themselves in a departmental examination called TES Group-B examination. As per para-206 of the P & T Manual, the date of passing the said examination decides the seniority in the higher grade of Asst.Engineer. The applicants herein submit that some of the Jr.Engineers who had passed the qualifying examination later than them were promoted to the cadre of Asst.Engineer earlier to them and they were shown seniors though the applicants were entitled to be treated as seniors to those who have passed the test later than them.

3. Original Application No.1469/96 was filed on the file of this Bench. As the contentions and prayer in this O.A. are similar to the contentions and prayer in OA 1469/96 decided on 19-2-97 and the applicants herein are similarly placed to the applicants in that O.A. A direction was given in that O.A. directing the respondents to implement the orders as given in CP 18/93 to CP 21/93 on the file of this Bench. As the contentions and prayer in this O.A. are similar to the contentions and prayer raised in OA 1469/96 decided on 19-2-97, we see no reason to differ from the judgement in





.....3.

OA 1469/96. Hence the following direction is given :-

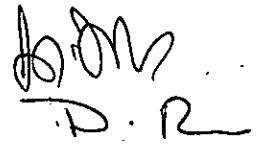
The present application is allowed and the respondents are directed to implement the orders <sup>the</sup> in case of applicants in this O.A. also as given in CP 18/93 to 21/93 on the file of this Bench.

4. Original Application is ordered accordingly at the admission stage itself. No costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
11.12.97

  
(R.RANGARAJAN)  
Member (A)

Dated: 11th December, 1997.  
Dictated in Open Court.



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DA:1716/97

Copy to:-

1. The Chairman, Telecom Commission, Telecommunication, New Delhi.
2. The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad.
3. The Chief General Manager, Telecommunication, Southern Telecom Region, Chennai.
4. The Chief General Manager, Telecommunication, Telecom Circle, Ulsoor, Bangalore.
5. One copy to Mr. K. Lakshmi Narasimha, Advocate, CAT, Hyd.
6. One copy to Mr. N.R. Devaraj, Sr. C.G.S.C., CAT, Hyd.
7. One copy to O.R.(A), CAT, Hyd.
8. One duplicate.

9. ~~One~~ chief General manager, Telecom offices,  
srr Telecom (Maintenance) Northern Telecom Region,  
Kudli, Bangalore, New Delhi.

21/1/98  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

Dated: 11/2/98

~~ORDER / JUDGMENT~~

~~MA./R.A./C.A.No.~~

in  
O.A.NO. 1716 / 98

Admitted and Interim Directions  
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

